

O.A. No. 282 of 2009

Order dated: 15.07.2009

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member(J)
Hon'ble Mr. C.R. Mohapatra, Member (A)

Though the applicant prays for reinstatement, it is not averred before this Tribunal whether he challenges the suspension order either by way of filing appeal or even before this Tribunal. Unless the proceedings initiated against the applicant is concluded, we are not in a position to give any relief claimed by the applicant. However, the Ld. Counsel for the applicant now submits that he will be satisfied with a direction to the Respondents to conclude the proceedings initiated against the applicant within a reasonable time.

2. We consider that this prayer can be allowed by this Tribunal by directing the Respondents, especially Respondent No. 2 to expedite and complete the proceedings initiated against the applicant as per Annexure-5, charge memo, within a reasonable time at any rate within six months from the date of receipt of a copy of this order.



3. It is also made clear that the applicant shall co-operate with the inquiry ^{already} started so that the inquiry shall be completed within the time stipulated.

4. With the aforesaid observation, the O.A. is disposed of. No costs.

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~~MEMBER (A)~~

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~~MEMBER (J)~~

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